

1	2
Sikkim	149
North Eastern Region	
Aesam	781
Arunachal Pradesh	129
Meghalaya	202
Tripura	110
Manipur	123
Nagaland	78
Mizoram	66

\*Includes allocation of unallocated power during the evening peak hours

#### Electrification of Dalit villages

†1622. SHRI RAGHUNANDAN SHARMA: Will the Minister of POWER be pleased to state:

- (a) the number of unelectrified dalit villages and hamlets across the country; and
- (b) the details of the amount sanctioned for electrification thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) and (b) As per census 2001, 1,19,570 villages were un-electrified in the country. Government of India launched 'Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) - Scheme for Rural Electricity Infrastructure & Household Electrification', in April 2005 envisaging providing access to electricity to rural households in the country. Under RGGVY, 573 projects covering electrification of about 1.18 lakh un/de-electrified villages including Dalit villages and electricity connections to estimated 2.46 crore BPL households have been sanctioned with an outlay of Rs.26353.51 crore. The details of sanction cost, State-wise, is given in the enclosed statement.

†Original notice of the question was received in Hindi.

**Statement**

*State-wise details of the amount sanctioned for the sanctioned  
projects under RGGVY*

As on 15.07.2010

Sl. No.	State	Total Sanctioned Project Cost (Rs. in crore)
1	2	3
1	Andhra Pradesh	840.09
2	Arunachal Pradesh	537.69
3	Assam	1660.00
4	Bihar	2975.89
5	Chhattisgarh	1105.21
6	Gujarat	360.43
7	Haryana	197.40
8	Himachal Pradesh	205.25
9	J&K	635.93
10	Jharkhand	2662.61
11	Karnataka	600.10
12	Kerala	134.32
13	Madhya Pradesh	1533.34
14	Maharashtra	713.44
15	Manipur	357.79
16	Meghalaya	290.41
17	Mizoram	104.25

1	2	3
18	Nagaland	111.17
19	Orissa	3575.11
20	Punjab	154.59
21	Rajasthan	1254.49
22	Sikkim	57.10
23	Tamil Nadu	447.41
24	Tripura	131.46
25	Uttar Pradesh	2719.51
26	Uttar akhand	643.89
27	West Bengal	2344.63
	Total	26353.51

**MoUs for power transmission projects**

1623. SHRIMATI T. RATNA BAI: Will the Minister of POWER be pleased to state:

(a) whether the Ministry has signed some pacts for major power transmission projects in the country during the Eleventh Five Year Plan;

(b) if so, the details thereof; and

(c) the Memorandums of Understanding (MoUs) signed so far project-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) and (b) As per guidelines issued by the Department of Public Enterprises (DPE) each Central Public Sector Enterprise (CPSE) is required to enter into a Memorandum of Understanding (MoU) every year with its administrative Ministry. Ministry of Power has been signing MoU with Power Grid Corporation of India Limited (PGCIL) every year which, inter alia, includes project implementation targets for the entire year for the company as a whole, and not project specific or State specific.